IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-446/(ND)/2017

In the matter of:

Takkshill Enterprises

...PETITIONER

Vs

IAP Company (P) Ltd.

. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 25.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Saurabh Nangia, Advocate

For the Respondent/Corporate Debtor: -

<u>ORDER</u>

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that the Banker's Certificate has not been produced along with copy of the application filed with the Tribunal.

Taking into the consideration the provisions of Section 9 (5) of the IBC Code, 2016, a week's time is granted to the petitioner to produce the Banker Certificate in terms of Section 9 (3) (c) of IBC Code, 2016.

The petitioner is also directed to file the Registration Certificate reflecting the registration of Partnership firm with the Registrar of firms.

List on 13.11.2017.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 25.10.2017